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Central Administrative Tribunal
Principal Bench

OA-2448/2003

New Delhi this the 23rd day of October. 2003

Hon'ble Shri V.K. Majotra. Vice-Chairman (A)
Hon'ble Shri Shanker Raju. Member (J)

1. Shri Narender.
S/o Shri Uday Singh.
R/o 239. Pratap Khand.
Vishwakarma Nagar.
Delhi-110095.
 2. Mr. Himmat Singh Neqi.
S/o Shri K.S. Neqi.
R/o 21/1. East Guru Angad Nagar
Road No.4.
Delhi 110092.
 3. Mrs. Java Jetley.
W/o Shri Kamal Jetley.
R/o 77/266. Sec.I.
Gole Market. New Delhi.
 4. Mr. Yodesh Kumar.
S/o Shri Davendra Kumar.
R/o 404. Saraswari Apartment.
Sector-4. Vaishali.
Ghaziabad (U.P.).
 5. Mr. Rakesh Rawat.
S/o Shri Trilok Singh Rawat.
R/o 98. I.T. Colony.
Pitampura. Delhi-110088.
 6. Ms. Kanchan Bala.
D/o Shri Wazir Chand.
R/o N-58. Chanakya Place II.
New Delhi 110058.
 7. Mr. Mohd. Yasin.
S/o Shri Saghir Ahmad.
R/o 403. Sharda Apartment.
Sector-4. Vaishali.
Ghaziabad (U.P.).
 8. Mr. Harish Kumar
S/o Shri Dharam Pal.
R/o M-95. G.S. Apartment.
Sector-13. Delhi-110085.
 9. Mrs. Meena Bhardwai.
S/o Shri Sanjay Bhardwai.
R/o 33-G. Pocket 4. Phase-I.
Mayur Vihar. Delhi-92.
 10. Mr. N. Radhakrishna.
S/o Shri N. Sriramamurthy.
R/o 67-A. Room No.13.
GF. Prahlad Singh Tokas.
Opp. Canara Bank. Munirka.
New Delhi-67.
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11. Mr. Mahesh Chand.
S/o Shri Kushi Ram.
R/o C-545 New Ashok Nagar.
Delhi-110026.
12. Prvender Kumar.
S/o Shri Nahar Singh.
R/o RZ 1050, Gali No.5/8.
Main Sakarapur.
New Delhi-110046.

-Applicants

(By Advocate: Shri K. Venkataraman)

Versus

1. Union of India
Through the Secretary,
Department of Revenue,
Ministry of Finance,
Government of India,
North Block, New Delhi.
2. The Chairman,
Central Board of Direct Taxes,
Ministry of Finance,
Government of India,
North Block, New Delhi.
3. The Director,
Directorate of Organisation &
Management Services (DOMS),
Central Board of Direct Taxes,
Department of Revenue,
Ministry of Finance,
Govt. of India, Behind Hyat Regency,
R.K. Puram, New Delhi.
4. The Chief Commissioner of Income Tax,
O/o The Chief Commissioner
of Income Tax, Central Revenue Building,
Indra Prastha Estate, New Delhi.

-Respondents

(By Advocate: Shri V.P. Uppal)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel for applicants stated that respondents have now passed final orders dated 21.10.2003 thereby annulling his promotion with immediate effect. Consequently, he seeks to withdraw this application with liberty.

2. OA is dismissed as withdrawn with liberty.

S. Raju
(Shanker Raju)
Member (J)
cc.

V.K. Majotra
(V.K. Majotra)
Vice-Chairman (A)